

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.842/94.

Monday, this the 5th day of July, 1999.

Coram : Hon'ble Shri Justice R.G.Vaidyanatha, Vice-Chairman,
Hon'ble Shri D.S.Baweja, Member(A)

S.S.Napnekar,
1/26, Shri Chintamani Society,
Mith Bundar Road, Chendni Koliwada,
Thane (East) - 400 603.Applicant.

Vs.

1. Union of India through
The Secretary,
Ministry of Railways,
Railway Board,
Rail Bhavan,
New Delhi - 110 001.
2. The General Manager,
Central Railway,
Bombay V.T.- 400 001.
3. Chief Workshop Manager,
C & W Workshop,
Central Railway,
Matunga,
Bombay - 400 019.
4. Shri D.M.Tiwari,
Assistant Shop Superintendent,
Millwright Shop, C&W Workshop,
Central Railway, Matunga,
Bombay - 400 019.Respondents.

(By Advocate Shri S.C.Dhawan)

: O R D E R : (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice-Chairman)

The case was called out for final hearing. Applicant and his counsel absent.

Respondents counsel now brings to our notice that applicant died on 4.6.1997. No application has been filed for bringing legal heirs for nearly two years. Hence, the application abates and accordingly disposed of.


(D.S.BAWEJA)
MEMBER(A)


(R.G.VAIDYANATHA)
VICE-CHAIRMAN.

B.